## Regarding depletion of level of water

ADV. GOWAAL KAGADA PADAVI (NANDURBAR): Hon. Chairperson Madam, Supreme Court of India in its verdict given in the year 1998, clearly ordered Narmada Central Authority to allot 10.89 TMC water to the State of Maharashtra from Sardar Sarovar Dam and a water treaty between two States of Maharashtra and Gujarat was signed to provide 5TMC water to few villages in Nandurbar district from Songadh Dam on Tapti river. But, that was not implemented. So, I would like to request Union Govt. to provide 5.89 TMC out of total 10.89 TMC water to Akarani and Akkalkua Tehsils in my Nandurbar district because many villages under these tehsils are the project affected. In Akarni tehsil, due to interlinking of Tapti, the villages are not ready to be displaced.

So, this 5.89 TMC water should be given to these two tehsils for minor irrigation projects. The officers from both the States who are responsible for non-execution of this treaty should be punished immediately.

The Union Govt. should start new water conservation projects in the State of Maharashtra. Thank you.